

NOTIFICATION

The 20th July, 2016.

CORRECTION SLIP NO. 156

No. 309 /Rules Deptt.- In exercise of the powers conferred by Clause(2) of Article 229 of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment to the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997.

1. Short title and commencement –(1) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2016.
2. They shall come into force with immediate effect and shall apply to all such vacancies accrued before and after the amendment and shall apply to all appointments including those which are still in process.
3. **Amendment in proviso to Clause 4 (Mode of appointment) of Rule 7 (Part V).**

In proviso to Clause 4 (Mode of appointment) of Rule 7 (Part V), the word “three years” is replaced by “two years”.

4. **Amendment in Clause 16(Mode of appointment) of Rule 7 (Part V).**

In Clause 16(Mode of appointment) of Rule 7 (Part V), the following is added after “the Daily Wage Employees”:-

“Staff Car Driver, Photocopies Machine Operator, Peon/Jamadar and Mali.”

File No.Misc-02-2015

Dated, the 20th July, 2016.

By order of the Court,


Registrar General.